

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31891/2017

(Arising out of impugned final judgment and order dated 12-04-2017 in WPSB No. 936/2014 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARUN KUMAR SAXENA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.114967/2017-EXEMPTION FROM FILING O.T.)

Date : 05-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Saurabh Trivedi, AOR

For Respondent(s) Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.Mr. Shrish Kumar Misra, AOR
Ms. Deepika Mishra, Adv.
Mr. Abhishek Misra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by the learned counsel for the petitioner, for adjournment of the matter to enable the petitioner to file rejoinder affidavit, matter is adjourned. List after three weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS(KAMLESH RAWAT)
COURT MASTER (NSH)